

FRIDAY, THE 10TH DAY OF APRIL 2026

RP No. 165 of 2026

TREASA K.J & ANOTHER

VS

STATE OF KERALA & OTHERS

ADVS FOR REVIEW PETITIONER/S:

DR.K.P.PRADEEP, SHRI.T.T.BIJU, SMT.T.THASMI

ADVS FOR RESPONDENT/S:

SHRI.LEJO JOSEPH GEORGE, SMT.POOJA SUNIL

DEVAN RAMACHANDRAN, J.

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RP 165/2026 in WP(C)No.23911 of 2018
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Dated this the 10th day of April, 2026

ORDER

The learned *Amici Curiae* have filed a report, wherein they have brought to the notice of this Court two major issues, namely, the rampant dumping of single-use plastic waste by citizens and other entities; and the storing of the debris from drains and canals on their banks/shores by the Corporation.

2. Sri.Govind Padmanabhan - learned *Amicus Curiae*, also reports that the 'District Collector's Committee' is actively involved in the Pre-monsoon works of the city; and that they are complying with the directions of this Court implicitly.

3. I certainly place on record appreciation for the District Collector and the Committee, for the work that they are stated to be doing; but deem it necessary to remind them that it has to be done on a war footing, monsoons being expected within two months or so.

4. The Corporation has a vital role to play; and Sri.K.Anand - their learned Standing Counsel, submits that they are fully aware of their obligations and are working in tandem with the District Collector's Committee. He assured this Court that necessary action will be completed within the deadlines, as fixed by the Committee.

5. As regards the use of single-use plastic and the dumping of debris on the banks/shores of the canal or drain, this is something that the Corporation must look into urgently and take necessary steps. Measures as are necessary, to avoid the dumping of single-use plastic, must be immediately begun; while, the Corporation is directed not to store the debris from canals and drains on its banks/shores for more than a few hours after it is extracted; though I am aware that the reason they normally give for this is that water has to drain out. However, this can give rise to the situation where the debris flows back into the drain or canal; thus exacerbating the situation further.

6. As regards the railway culverts, Sri.T.C.Krishna - learned Standing Counsel for the Railway, submitted that necessary steps in conjunction

with the District Collector's Committee, as in the earlier years, will be done and completed. This is recorded.

List for further consideration on 08.05.2026.

Sd/-

DEVAN RAMACHANDRAN

JUDGE